GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA STARRED QUESTION NO. *236

TO BE ANSWERED ON THE 01st AUGUST, 2017 / SHRAVANA 10, 1939 (SAKA)

ASSEMBLY SEATS IN ANDHRA PRADESH AND TELANGANA

*236. SHRI M. MURALI MOHAN: SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is considering to enhance the number of Assembly seats in Andhra Pradesh and Telangana under Section 26(1) of the Andhra Pradesh Re-organisation Act and if so, the details thereof;

(b) whether the Government proposes to amend the said Act in this regard and if so, the details thereof;

(c) whether the Government is contemplating to introduce a Bill for amending Article 170 of the Constitution;

(d) if so, the details thereof and the reasons therefor; and

(e) the details of the constraints, if any, in increasing the Assembly seats in Andhra Pradesh and Telangana and the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (e) : A Statement is laid on the table of the House.

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO. *236 FOR ANSWER ON 01.08.2017

(a) to (e): Section 26(1) of the A.P. Reorganisation Act, 2014 inter-alia states that "Subject to the provisions contained in article 170 of the Constitution and without prejudice to section 15 of this Act, the number of seats in the Legislative Assembly of the successor States of Andhra Pradesh and Telangana shall be increased from 175 and 119 to 225 and 153, respectively,....". This issue was taken up with the Ministry of Law & Justice, who had sought the opinion of Ld. Attorney General. He had opined that as per Article 170(3) of the Constitution, the total number of seats in the Assembly of each State shall not be readjusted till after the first Census is published post the year 2026. Therefore, unless and until Article 170 is amended to bring up in line with Section 26, the increase in the number of seats cannot be given effect.

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